

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1223/2014**

**Dated Tuesday, the 3<sup>rd</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

V. Ezhumalai,  
Son of Venu,  
No.30, Angalamman Koil Street,  
Navarkulam, Puducherry – 605 008. ....Applicant

(By Advocate Mr. P .Suresh)

**Vs**

1. The Union of India,  
Rep by the Secretary to Government,  
Department of Personnel and Administrative Reforms (PW),  
Government of Union Territory of Puducherry,  
Puducherry.

2. The Secretary to Government,  
Legislative Department,  
Government of Union Territory of Puducherry,  
Puducherry.

3. The Under Secretary to Government,  
Department of Personnel and Administrative Reforms (PW)  
Government of Union Territory of Puducherry,  
Puducherry.

4. The Director of Women and Child Welfare,  
Government of Union Territory of Puducherry,  
Puducherry ....Respondents

(By Advocate Mr. R. Syed Mustafa)

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

When the matter is called, learned counsel for the applicant is not present. He was not present on the earlier occasions also. Learned counsel for the respondent is present. It seems that even though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**03.12.2019**